

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
(Criminal Appellate Jurisdiction)

**Cr. Appeal (SJ) No. 519 of 2010**

Jai Kumar Yadav ... .. Appellant  
Versus  
The State of Jharkhand ... .. Respondent

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(Through V.C.)

**CORAM : HON'BLE MR. JUSTICE RATNAKER BHENGRA**

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For the Appellant(s) : None  
For the State : None  
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**Order No. /Dated: 23<sup>rd</sup> April, 2021**

Today no one appears on behalf of either side.

It appears that in view of order dated 14.12.2020 status and custody report has not been filed as yet.

Learned counsel for the State is directed to file affidavit regarding status as well as custody of the appellant.

A copy of this order be given to the learned counsel for the State.

Put up after three weeks.

KNR/-

**(Ratnaker Bhengra, J.)**